
Date of Decision: 19.4.1994.

OA 33/94 with
MA 149/93

UNION OF INDIA & ANR. ... APPLICANTS.

Vs.

RAJENDRA GUPTA & ANR. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. B.B. MAHAJAN, MEMBER (A).

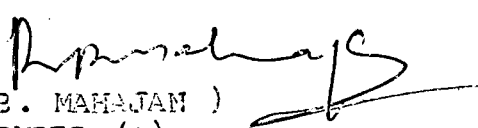
For the Applicants ... SHRI M. RAFIQ.

For the Respondents ... SHRI G.C. GUPTA.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. On behalf of the Union of India this OA has been filed stating therein that the Rajendra Gupta in the proceedings pending before the Workmen Compensation Commissioner is not a workman and the Workmen Compensation Commissioner is having no jurisdiction to hear the cases. Whether the applicant is a workman or not should be decided by the Workmen Compensation Commissioner as a preliminary issue before taking further proceedings in the matter.

2. The OA and MA both stand disposed of accordingly.


(B.B. MAHAJAN)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN